

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 45 of 2020**

**IN THE MATTER OF:**

**A Srinivasan**

**...Appellant**

**Versus**

**M/s. PMI Engineering Exports Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Anannya Ghosh and Mr. Om Praksh, Advocates.**

**For Respondent: Mr. Siddharth Mehta and Ms. Hari Mohana, Advocates.**

**O R D E R**

**04.02.2020** At request of the Appellant side for making an endeavour to reach an amicable settlement with other side, the matter is adjourned to **11<sup>th</sup> February, 2020.**

It is lucidly made clear that if a settlement is not on the cards, then the 'Argument' will have to be addressed on both sides on the next hearing date, failing which the Order dated 10<sup>th</sup> January, 2020 to the effect, that the 'Interim Resolution Professional' will not constitute 'Committee of Creditors' if not yet constituted shall stand vacated.

[Justice Venugopal M.]  
Member (Judicial)

[Vijai Pratap Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)